

**APPROPRIATION ACCOUNTS (POSTS AND TELEGRAPHS), 1957-58 AND AUDIT REPORT, 1959**

**SHRI MORARJI R. DESAI:** I also beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Appropriation Accounts (Posts and Telegraphs), 1957-58 and the Audit Report, 1959. [Placed in Library. See No. 1430/59.]

**FIRST REPORT OF THE COMMISSIONER FOR LINGUISTIC MINORITIES**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR):** Sir, I beg to lay on the Table, under clause (2) of article 350B of the Constitution, a copy of the First Report of the Commissioner for Linguistic Minorities. [Placed in Library. See No. LT-1436/59.]

**FOURTH REPORT OF THE ADMINISTRATIVE VIGILANCE DIVISION OF MINISTRY OF HOME AFFAIRS**

**SHRI B. N. DATAR:** I also beg to lay on the Table a copy of the Fourth Report of the Administrative Vigilance Division of the Ministry of Home Affairs for the period 1st April, 1958 to 31st December, 1958. [Placed in Library. See No. LT-1437/59.]

**AMENDMENTS IN THE HIGH COURT JUDGES TRAVELLING ALLOWANCE RULES, 1956**

**SHRI B. N. DATAR:** I also beg to lay on the Table, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954, a copy of the Ministry of Home Affairs Notification No. 2/8/57-Jud.I, dated the 9th January, 1959 publishing further amendments in the High Court Judges Travelling Allowance Rules, 1956. [Placed in Library. See No. LT-1442/59.]

**TENTH REPORT OF THE LAW COMMISSION**

**THE MINISTER OF LAW (SHRI A. K. SEN):** Sir, on behalf of Shri Hajarnavis . . .

**DR. R. B. GOUR (Andhra Pradesh):** You are the Law Minister. Why on behalf of . . .

**SHRI A. K. SEN:** It is printed on the paper . . .

**MR. CHAIRMAN:** His name was put down.

**SHRI A. K. SEN:** I beg to lay on the Table a copy of the Tenth Report of the Law Commission on the Law of Acquisition and Requisitioning of land. [Placed in Library. See No. LT-1435/59.]

**THE ORPHANAGES AND OTHER CHARITABLE HOMES (SUPERVISION AND CONTROL) BILL, 1959**

**SHRI KAILASH BIHARI LALL (Bihar):** Sir, I beg to move for leave to introduce a Bill to provide for the supervision and control of orphanages, homes for neglected women or children and other like institutions and for matters connected therewith.

**DR. R. B. GOUR (Andhra Pradesh):** What about the papers to be laid on the Table?

**MR. CHAIRMAN:** Don't be in hurry. I will come to that.

The question is:

That leave be granted to introduce a Bill to provide for the supervision and control of orphanages, homes for neglected women or children and other like institutions and for matters connected therewith."

The motion was adopted.

**DR. R. B. GOUR:** Before he introduces the Bill, may I ask you and through you the Member himself what has happened to the earlier Bill that he had introduced?

**MR. CHAIRMAN:** Modified by the later Bill.